[Shri Buta Singh]

miscreants are believed to have fired eight to nine rounds. The motor cycle used by the miscreants was reportedly stolen from a place in Deccan Gymkhana Police station limits at about 10.30 hrs on 10th August, 1986, and was subsequently found abandoned by the Police on the same day in the Decan Gymkhana area.

- 3. Immediately after the incident the Police started operation to apprehend the assailants. The concerned authorities in the State have been alerted and all out efforts are being made to nab the culprits.
- 4. Security was provided to General Vaidya since 16th April, 1986. Three gunmen were attached to General Vaidya. One gunman was provided to the General during the day and two gunmen were on duty during the night. The gunmen weredirected to accompany the General whenever he went out. General Vaidya wrote to the Commisioner of Police, Pune, on 15th July, 1986, forwarding copies of threatening letters received by him after which the Deputy Commissioner of Police (Special Branch) met General Vaidva on 16th July, 1986 and reviewed the existing security arrangements with him. The security of General Vaidya was placed under the overall charge of a Sub-Inspector of Police. The security staff posted with the General was alerted and rotated. The Commissioner of Police. Pune, met the General on several occasions and reviewed the security rrangements with him. He last met the "Seneral on the 8th of August, 1986. It is ifortunate that despite these arrangements incident occurred.
- 5. General Vaidya was a gallant and distinguished soldier who served India with devotion. His loss would be mourned by one and all. Words fail me to condemn this destardly deed which cut short the life of a dedicated soldier. I would appeal to the House to join me in conveying our heart-felt sympathies to the bereaved family.

6.00 P.M.

SHRI DIPEN GHOSH (West Bengal): What about seeking clarifications?

MR. DEPUTY CHAIRMAN: Tomorrow after the voting.

STATUTORY RESOLUTION-

IN PURSUANCE OF ARTICLE 249 OF THE CONSTITUTION—Contd.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Mr. Deputy Chairman, Sir, I rise to oppose the Resolution tabled by the hon. Home Minister. Sir, I do not accuse the Government of not trying for a consensus. The Government did try to arrive at a consensus on this Resolution. But I am sorry to say that neither the charm of the Prime Minister nor the persuasive powers of the Home Minister could convince us of the need for such a Resolution.

Sir, while opposing the Resolution, I made it clear that our party upholds the nation's unity and integrity. We are second to none in helping the Government in dealing with the current situation in Punjab and elsewhere and in our keenness for re-establishment of peace in this area.

Sir, I oppose the Resolution on various grounds:

Firstly, the Resolution does not offer a real solution to the problem.

Secondly, we are against the Article 249 itself and we wanted its deletion from the Constitution, because it erodes the powers of the States and encroaches upon the powers of the States.

Thirdly, we feel the Centre has already got enough powers and it does not need any more powers.

Fourthly, the minimum courtesy which the Government of India should observe while taking recourses to such Resolution, that is, consulting the State Government Government in this case. Fifthly, this is an omnibus resolution which is capable of being misused and in spite of the claims of the Government, we are convinced that this will be misused because of our experience in the past. Our talks with the Attorney General this afternoon convinced us that this resolution is likely to be misused or can be misused.

Sixthly, the adoption of this resolution and the Bill consequently to be placed beforce the House will only complicate matters further in Punjab and there will be political complications arising out of this resolution.

Sir. one by one, I want to elaborate on these points. As I said, we are against Artical 249 itself. My friend, Mr. Bhandare and others also quoted Dr. Ambedkar in this respect. I do not want to go into all the details of the debate in the Constituent Assembly on this Article but I will only quote two eminent people who participated in the debate on the 13th June, 1949 when this Article was adopted. Sir, Shri H. V. Pataskar said and I quote:—

"The main ground on which this power is proposed to be given is that in the national interest, the Parliament should make laws for the State. If it is really a matter of national interest I do not understand why the State itself will not either pass the legislation itself or Parliament. Why should we presume Parliament. Why should we presume that the State will assume such an antimational attitude?"

This is what Mr. H. V. Pataskar had said. Commenting on this article, Shri. O. V. Alagesan, who became a Minister later, had said and I quote:

"Now I should like to put a pointed question to Dr. Ambedkar. For instance, now there is a situation prevailing in the State of Hyderabad and in Madras Presidency. In some of the border areas in these two States there is disturbance of public peace. Now I would like to ask

whether it will be proper, under similar circumstances for the Centre to intervene and take over the entire portfolio of law and order from the two States concerned and step in. Sir, I am sure that it will be a mockery of provincial autonomy if such a thing happens. So, my point is that this article, if it is only an extended version of article 229, is superfluous but if there is something behind it, if it is intended that the Centre should go beyond what is contained in article 229, then it is surely mischievous and need not find a place here."

Sir, it is surely mischievous and the intentions of the Government are mischievous and that is whv article sought to be deleted from the Constitution itself. We passed a resolution also at the meeting of the non-Congress(1) parties held at Srinagar sometime ago. Not only that, even the Rajamannar Committee, which dealt with Centre-State relations, recommended its deletion from the Constitution itself. On these grounds we are against this article itself.

[The Vice-Chairman (Shri Pawa Kumar Bansal) in the Chair]

The Centre wants more powers. Sometimes. I wonder it is like an impotent man running after the aphrodisiacs and a weakling going for tonnes of vitamins. This Government wants only more power which it cannot use. Sir, it has enough powers already. For example, the fifteen Acts which my freind, Mr. Jaswant Singh, quoted. There are enough provisions in the Constitution itself to deal with such a situation without taking recourse to this article Sir, Articles 256 and 257 could have been used according to which the Centre can give directives to the States in a particular situation and ask them to implement these directives or instructions and if the States refuse to implement these directives or instructions, there is a provision in the Constitution-of Article 365 which can take care of that situation. The Government has never thought of these measures. It only wants more powers and more Central Acts, which it has not used so far. There . is this Terrorist and Disruptive Activities

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(Prevention) Act which was passed by this Parliament last year. In that all the situations which are obtaining in Punjab and elsewhere were detailed eloborately in the list of activities or list of situations in which the State Government and the Central Government can act. In section 18(4), it is clearly stated:

"Any power exercisable by a State Government under this Act may, after consultation with the State Government, be exercised by the Central Government with the same effect as if such power had been conferred directly on the Central Government and had been delegated by that Government to such State Government."

This is clear. This Act itself gives you all the power to deal with the situation in Punjab. This also has not been tried. No only that, I am told that even the rules have not been framed under this Act. And you want more powers and more Central Acts on the statute-book to deal with such situations!

Sir, there is another lacuna in this. This resolution empowers Parliament to pass legislation on a State subject. But it is silent as to who is the executing authority. For example, in a situation where article 356 is invoked, you have President's rule. All right, the Central Government or its agent, the Governor or the Central officers can exercise the powers there directly. But in this situation where the State Government already exists and where you are going to legislate for a portion of that State, who is the executing authority in that particular area? You have no executive authority there. You have got executive authority only under article 258A which says:

"Notwithstanding anything in this Constitution, the Governor of a State may, with the consent of the Government of India, entrust either conditionally or unconditionally to that Government or to its officers functions in relation to any matter to which the executive power of the State extends."

Only under this article, the Centre can exercise executive power in the State. You are not invoking that. Even if you pass laws under this resolution, who is going to execute those laws in Punjab? Therefore, that lacuna will remain. The Government is silent on this aspect also.

There is another danger in this. We have pointedly asked the Home Minister about this in our meeting! Assuming that all of us agree to this power being given to you, all of us agree to this resolution, what is it that you are going to do which is not being done today? What is it that you are going to do which you cannot get done through the Barnala Government or the Puniab Government? There was no answer. What more steps do you want to take there? You have sent para-military forces there. Several companies of paramilitary forces are there already. Already there are 120 platoons of CRPF and 28 platoons of BSF, apart from the army. You have enough powers to deploy the army on the border. And the DGP, Punjab, coordinates the activities of the State Police, the BSF and the CRPF. The Governor is taking an active interest daily in the law and order situation, which is not objected to by the State Government. Apart from these, what is it that you are going to do more in Punjab through this resolution, through this legislation? You only want to arm yourself with powers without knowing what to do with it, to use it where and to use it through whom. Therefore, it is clearly a misconceived resolution and illadvised act. It will lead to diarchy. The State Government is there already, and you are making laws for a part of the State. Two sets of officers will be there, two sets of courts will be there; two sets of Police stations will be there. How will this work? Virtually you are introducing President's rule or emergency in a part of the State without calling it so. This is a very objectionable procedure which the Central Government is adopting.

Sir, they also say that unless the Central Government takes over charge there, the situation cannot be controlled. Mr. Dipen Ghosh has already referred to this. You are in charge of law and order in Delhi. What is your track record? How are you controlling the situation here? I will only

quote from the Home Minister's reply to a parliamentary question-

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"During the three months from April to June 1986 there were 4 decoities, 74 murders, 72 attempted murders, 44 robberies, 34 riots, 39 cases of snatching, 532 cases of hurt, 417 burglaries, 2867 thefts and miscellaneous IPC cases 3243; total 7316 incidents in the Union Territory of Delhi in three months."

This is your track record. And you want to save Puniab through this Act by intervening there! It is a shame on you-a Government which could not protect its own Prime Minister in the capital. Lalit Maken's murder has not been solved so far. You are not able to apprehend the culprits till today in so many cases. A. murder takes place far away in Pune where a . Congress Government is ruling and in spite of sufficient warning given: And you want to blame the Punjob Government and say 'they are incapable, I will do this thing". It is a shame. Your track record does not prove that you are capable of dealing with the situation. You will only complicate the matters. Your have bungled the Punjab situation from the begining. This is one more case of bungling. I must warn you on this point.

Then, what is the political fall-out from this step which you are taking? There is some modicum of coordination today between the Central Government and the Punjab Government. The DGP, Mr. Rebeiro, is on record saying that there is perfect coordination between him and the Central forces. In fact, he is the coordinating authority for para-military forces also. There is coordination between the army and the Punjab Government. And you want to destroy even this much by taking consent of without the a measure the State Government, without their wish? Do you expect cooperation from the State Government for what you do in a part of that State? How can you expect cooperation from them? How can you expect cooperation from the local population? They will all be annoyed when you say the Centre is going to rule in the State. Definitely you will not get the cooperation which you are getting today from them. You are

getting some information on terrorists today. That also you will not get tomorrow. What are you going to do? By taking forces from south, from Bengal and Maharashtra, without the cooperation of the local population and the local Government. you cannot deal with the situation. How ridiculous it is! This will also further weaken Mr. Barnala. You have been repeatedly saying, "we are strengthening the hands of Barnala" and he is a buffer for you. You are tolerating him only in your own interest. Today if you impose President's rule there, you know what will happen. You had President's rule there earlier you had Congress rule there and you know what happened. You cannot face the situation there. Therefore, you wanted somebody there on whose shoulders you can put your bayonet. And he is taking all the blame. He is a buffer there for you. And you want to lose that! After this step. can he show his face to his people, by surrendering part of the State to the Central administration? Do you think you are strengthening his hands? You are only weakening him, it is very unfortunate, for a short-term gain I do not know who are advising the Prime Minister like this and who are drafting a resolution like this which will complicate matters further. I am giving this warning for record. When the Blue Star Operation came, we warned that that would only complicate the Punjab situation. You did not listen. And you know how you complicated the situation in Punjab. Today the entire population there has been alienated. By the measure you are taking now, I do not know what further complications you are going to create. I warn you again and again, after six months you will realise that this is another blunder you have committed.

of Article 249 of the

Constitution

Now, there will be another danger. You will directly come into the picture there. You will have a direct conflict with the extremists, you will have a direct conflict with the population. It is not in the interests of the Central Government. then, if you want to create a security belt, where is the intention reflected here? You have cited six or seven items which you want to legislate upon and you say you want to create a security zone there. If

[Shri Parvathaneni Upendra]

you want to remove population from there, you need to include land in the list of subjects. Land acquisition has to be there. But you did not mention that at all. If your intention is to create a security zone there, probably you may have to evict the population from there in order to keep your armed forces there. Don't you require power to acquire land? Where is it? You only mentioned courts, prisons, stamp duties, fees and all that. But where is the provision for land acquisition? You have not mentioned that.

Finally, I say we are in favour of sealing the border. We have been demanding, the Punjab Government is also demanding, sealing of the border. And, Sir, that step should be taken. There is a suggestion-I do not know the practicability of thatthat you can have a one kilometre area starting from Jammu and Kashmir going right up to Gujarat and in that one kilometre area, you should vacate the population and you should put your military forces there and then seal the borders. But it can be done even without hurting the Punjab Government, the Barnala Government, without taking recourse to this Resolution. That can easily be done if at all your intention is to seal the border and prevent the extremists from coming and going. That you can do even without this resolution. You don't require three or four districts. But, if your intention is to interfere with the law and order situation in the districts of Punjab, what will happen in the interior districts of Punjab? Suppose you have three districts now and they go from these districts to the other districts. Will you also go on extending further your jurisdiction? Will you go on moving further inside in all the districts? Can you do that? Suppose you take three or four districts now and have this 5 kilometre belt. But if the extremists go beyond five kilo--metres inside, what will you do? Will you go on extending your territory there? It is completely a foolish thing which you are doing now. Therefore, Sir, ...

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Please conclude now.

SHRI PARVATHANENI UPENDRA: Therefore, it is not a question of lack of powers and it is also not a question of lack of any Acts or lack of legislative powers which the Centre is suffering from. But it is a question of lack of political will and you do not know how you should deal with these things. You are simply treating this as a law and order problem and you think that by doing all these things you can solve the Punjab problem. By simply treating this a law and order problem, you have only complicated the matter and you are complicating it further. If at all you want to take any action, you should strengthen the Punjab Government. You should strengthen that Government, and ask them to whatever you want to do and we will support you. And if it fails, we will be with you and we are with the Government. If you feel that it cannot implement all your suggestions or it refuses to implement your suggestions then we are with you on any action that you want to take. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Now, Mr. Bhajan Lal. This is his maiden speech.

(हरियाणा) : लाल ग्राज सटन के उपमभाष्यक्ष महोदय. मामने एक बहुत ही महत्वपूर्ण प्रस्ताव <u>ਵੈ</u> | विचारणीय यह प्रस्ताव निकट समस्या को सलझाने लाया गया है । मैं के लिए रखने के लिए माननीय जी को **श**न्यबाट चाहंगा। बल्कि मैं तो यह कहंगा कि कुछ दिन पहले ग्राना प्रस्ताव चाहियेथा। ग्राप जानते हैं कि मुल्क के क्या हालात हैं, किन हालात में से ब्राज मल्क हमारा गजर रहा है। ब्राप जानते हैं कि ग्राज देश की एकता ग्रीर देश की ग्रखंडता को क्षितना भयंकर खतरा है ग्रीर खतरा ही नहीं कड़ विदेशी ताकतें इस मल्क को कमजोर करने पर तुली हुई है। यह भारत जो ग्राज से तकरीबन 40 साल माजाट हमा था इतने बोडे समय में यह इतनी तरककी कैसे कर पादा.

उस मुल्क का नाम आज दुनियां के नक्से पर इतना ऊंची कैसे चला गया। इस ऊंचाई को कैसे खत्म किया जा सकता है, इस ऊंचाई को खत्म करने के लिए आज बाहर की तोकतें, दुनियां . . . (व्यवधान)

श्री राम ग्रवधेश सिंह : शर्म ग्रानी चाहिये . . (व्यवधान)

SHRI DEBA PRASAD RAY (West Bengal): Sir, there is a convention in this House that nobody should interrupt the maiden speech of a Member. But he is interrupting him. (Interruptions).

SHRI N. K. P. SALVE: Sir, no one should interrupt the maiden speech of any Member. (Interruptions).

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): All of you, please sit down. He is making a maiden speech and he should not be interrupted. Please sit down, Mr. Ram Awadesh Singh.

SHRI ATAL BIHARI VAJPAYEE. But I was interrupted on the first day! (Interruptions).

श्री भजन लाल: श्राप जरा स्नन की हाया करें। माननीय लायक सदस्य बहुत शाबिल होंगे लेकिन म महीं सका। यह सदन है, सारा देश इस सदन की तरफ देख रहा सदन की गरिमा का भी सवाल है। हमारा भी काफो लंबा तजरूबा है। ठीक है यहां पर मेरी पहली स्पीच है लेकिन पोलिटिकली ग्राप जानते हैं **मैं** 20 साल से लगातार मैं म्बर असम्बली चला आ रहा हुं। मैं भी कोई **धाप यह समझें** कि हवा में उड़ाने की बात करता हूं ऐसी बात नहीं है। अप सुनने की कृषा करें। मैंने कोई ऐसी बात नहीं की अभी तक जो एतराज के लायक हो . . . (व्यवधान) मैंने क्या कहा आपसे। आप सुनने की कृप करे मेहरवानी करके या फिर श्रापको इस बात की पूरी जानकारी नहीं है कि जब दीपेन घोष साहब बोल रहे थे, बहुत गहराई से हमने सुना, शति से सुना, डिस्टबं करने का सवाल नहीं है लेकिन सवाल इस बात का है कि अगर यह

मुल्क बचेगा तो श्राप ग्रौर हम सभी बचेंगे वरना जवाहर लाल जी ने कहा था कि अगर मुल्क ट्टता है तो हम सब टूटते हैं। मुल्क अगर नहीं बचता है तो हम कोई भी नहीं बचेंगे। हम भले ही चले जायें लेकिन मस्क बचना चाहिए। श्राज मुल्क में क्या हालात हैं आप जानते हैं । किस तरह के बने हुए हैं ? और यह मैं नहीं कहता, सारी अपोजीशन कहती है, यह मैं नहीं कहता, बरनाला साह**ब ख्**द क**हते** हैं कि बार्डर को सील किया जाये। बार्डर सील, कोई कागज कालिफाफा नहीं है कि इसके ऊपर सील लगा दो, सील हो गया . . . (व्यवधान) बार्डर सील तब होगाजब इसके लिए कानुन बनेगा। बहुत से माननीय सदस्यों ने यह कहा, श्रा दीपेन घोष ने, जो बड़े हो लायक हैं, ने कहा कि संविधान की श्रार्टिकल में अम्बेडकर साहब ने यह कह दियाकि इसकी जरूर<mark>क नहीं या</mark> क्या नहीं है, यह ग्रापने ज्यादा पढ़ा होगा, हमने इतना ५ढ़ा नहीं है लेकिन थोड़ो बहुत जानकारो मैं भी रखता हूं। **ग्रगर ऐसी बात थी तो फिर 249** श्रनच्छेद को डालने की क्या श्रावश्यकता थी, मैं ग्रापसे पूछना चाहता है। क्या जरूरत थी इसकी इसलिए रखा इन्होंने संविधान में कि जब भी कभी मुल्क में ऐसे हालात हो जायें तो फिर मेजारिटी नहीं, जनता के चुने नमाइंदों का 2/3 बहुमत यह कहे कि मुलक में हालात ठीक नहीं हैं और इस के द्वारा इस मुल्क को बचाया जाये ताकि बाहर की शक्तियां इस रास्तेसे श्राकर मुल्क के ग्रदरूनी हालात बिगाड़ें। श्राप जानते हैं कि किस तरह के हालात हैं। श्रापने जिक्र किया इन्दिर। गांधी की हत्या का। इन्दिरा गांधी जीकी हत्या कोई छोटी बात है क्या? इन्दिरा गांधी हिंदुस्तान की ही नेता नहीं थी, इण्दिरा गांधी सारे वर्ल्ड की नेता थीं। इन्दिरा गांधी की हत्या कोई छोटी बात नहीं थी। देश के ऊपर कितना कर्नक लगा, काला धब्बा लगा हुन्ना है। इस बात को श्राप खुद महसूस करते हैं बौर परसों जिनरस वैच (व्यवदान)

in Pursuance

[श्री भजन लाल]

श्राप सुनने की ईपा की जिए । मैं कोई ऐसी बात नहीं कहता हूं, हकीकत आपके सामने कहता हं।

Statutory Resolution

श्री राम ग्रवधेश सिंहः ग्राप लोगों को शर्भ ग्रानी चाहिए।

भजन लाल: उपसभा हयक्ष श्री महोदय, जिस तरह से जनरल बैद्य की हत्या हुई है उससे सारा नेशन कितना फिक्रमंद है, सारे नेशन को कितनी चिंता है कि इस नेशन का क्या बनेगा? बहुत शानदार प्रस्ताव यह लाया गया है सदन में, ताकि किस तरह से इस मुल्क को टूटने से बचाया जा सके-कुछ शक्तियां इस मुल्क को तोड़ने के लिए लगो हुई है। इसलिए ग्राज जरूरत इस बात की पड़ी और ग्राज ज्यादा जरूरत है। कुछ मानने।य सदस्य यह कहते हैं कि इससे बरनाला साहब के हाथ कमजोर होंगे, और ताकत लेना चाहते हैं। मैं इस बारे में माननीय सदस्यों से यह पुछना चाहता हूं कि क्या इससे बरनाला साहब के हाथ मजबत होंगे या कमजोर होंगे ? बरनाला साहब निहायत, श्रच्छे इन्सान हैं वे चाहते हैं कि किसी तरह से प्रदेश के **श्रंद**र श्रमन हो ग्रौर श्रमन तर्भा हो सकेगा जब बाहर से उग्रवादी पंजाब में दाखिल नहीं हो सकेंगे। उन्होंने खुद यह कहा कि श्रापने पढा होगा उनका बयान ग्रखबारों में, जब स्वर्ण मंदिर में खालिस्तान का झंडा लहराया गया या तो ग्रखबार के लोगों ने उनसे सवाल किया कि बरनाला साहब यह खालिस्तान का झंडा कैसे लहर गया ? ग्रापको दो दिन, चार दिन , घंटा-दो घंटा पहले पता-लगना चाहिए था, और अगर लहर भी गया, तो वहं फिर निकल कैसे गया यहां

उन्होंने कहा कि उन्होंने जस्दी का फायदा उठा कर बार्डर साथ लगता है ग्रीर पाकिस्तान में दाखिल हो गये होंगे। यह बरनाला साहब की स्टेटमेंट **है**ा इसलिए मेरे कहने का भाव यह है कि

वहां की सरकार को मजबूत करने के लिए देश की एकता ग्रौर ग्रखंडता को कायम रखने के लिए यहां भ्राज एक रेजोल्यूशन लाया गया है ।

इसमें हर देशवासी को, हर जो ग्रच्छे महानुभाव हैं, उनका फर्ज बनता है कि डट कर इसको सपोर्ट करें ग्रीर मुल्क को टूटने से बचायें। यह मुल्क को जो इधर **बैठे** हए हैं श्रकेले उनका नहीं है, यह मुल्क भ्राप सबका है। भ्राप सबने इस मुल्क को बनाया है। चाहे श्राज कोई भाई किसी भी पार्टी में बैठे हैं, बहुत सारा योगदान सभी महानुभावों का इस मुल्क को बनाने में है।

इसलिए ग्राप ग्रौर हम सब का यह कर्तव्य बनता है कि यह बड़ी ग्रनमोल भ्राजादी-इस देश को भ्राजाद कराने के लिए ग्रनेकों माताग्रों के सुपूतों ने फांसी के फन्दे को चूमा था ग्रौर तब जाकर मुल्क **ग्रा**जाद हुम्रा है भौर म्राज कुछ शक्तियां इस मुल्क को तोड़ने के लिए लगी हुई हैं। इसलिए ग्राज हमारा सब का कर्तव्य बनता है कि हम इस मुल्क को ट्रटने से बचायें। किस तरह के हालात बने हुए हैं, कितने रोजाना कतल होते हैं क्योंकि नजदीक का फायदा उठा कर के पाकिस्तान में भाग जाते हैं भ्रौर बाकायदा इस बात के पक्के सब्त हैं भारत सरकार के पास भी ग्र**ौर** जहां तक हमारी नालेज है कि पाकिस्तान से ट्रेनिंग लेकर लोग यहां स्राते हैं। क्या उन ट्रेनीज को हिंदुस्तान में दाखिल होने दिया जाए ? ग्रगर ग्राज वह टेनीज पंजाब के रास्ते से दाखिल होकर हिंदुस्तान में प्रवेश करते हैं, तो क्या वह बम्बई नहीं पहुंच जायेंगे, क्या हैदराबाद नहीं पहुंच जायेंगे, क्या वह कर्नाटक ग्रोर कलकत्ता नहीं पहुंच जायेंगे ?

हर व्यक्ति को समझने की जरुरत है कि ग्राज कुछ शक्तियां बाहर के मुल्कों के इकारे पर इस मुल्क को कमजोर करना चाहती हैं। इसलिए हम सब का यह कर्तव्य बनता है कि एक जुट होकर इस प्रस्ताव का समर्थन किया जाए।

एक बात यहां पर उपेन्द्र जी ने कही कि राज्यों का मजाक उड़ाया जा रहा है, एक बात दीपेन घोष साहब ने भी कही श्रोर गुरुपादस्वामी जी ने भी कहा, जसवंत सिंह जी ने भी कहा कि सरकार फेल हो गई है। ग्रगर सरकार फेल होती, तो यह मुलक कभी का टूट गया होता । श्रापके सामने किस तरह से इस देश की एकता के लिए इन्दिरा गान्धी जी ने कितना बलिदान दिया है। भ्राज हमारे नेता राजीव गांधी जी किस तरह से सख्ती के साथ लगे हुए हैं कि मुल्क की एकता श्रौर ग्रखंडता को कायम रखा जाए ग्रौर कायम रखने के लिए कितनी भी शक्ति. जितना भी बल दे सकते हैं; पंजाब सरकार को दे रहे हैं। यह तो ग्रापके सामने है कि जितनी भी स्रावश्यकता हुई फोर्स की, वहां पर फोर्स तैनात हुई, लेकिन एक बात कहने में मुझे जरा भी संकोच नहीं है कि वहां की जो पंजाब की पुलिस है, उसमें से बहुत से भाइयों की नीयत ठीक नहीं है। स्रगर उन सब की नीयत ठीक हो, तो कोई वजह नहीं कि हालात वहां वैसे हो जाएं। उसमें मैं गृह मंत्री जी को सुझाव देना चाहता हूं कि वह यह है कि वहां की पूलिस को, नीचे सिपाही से लेकर श्राई oपो ०एस० तक जैसे फौज का कायदा होता है. उनके जिम्मे जो काम है कि वह देश की एकता और अखण्डता का है, कोई दुश्मन हमारी सीमाओं से कोई बाहर का व्यक्ति हमारी मात्भूमि' को छू नहीं सके, इसी तरह पुलिस का काम होना चाहिए श्रौर यह मैं कहूंगा ि वहां की पुलिस को सिपाही से लेकर भ्राई०पी०एस० तक को दूसरे प्रांतों में ट्रांसफर किया जाए और दूसरे प्रांतों से उसी रेशो से उसी केटेगरी के **ग्रधिका**री दूसरे से लेकर वहां तैनात किये जाएं। नीचे की पूलिस साथ नहीं देगी, तो उसमें आप जानते हैं कि बड़ी दिक्कत है। रेबेरो साहब ने वहां जाकर ग्रच्छा काम किया है, सी०ग्रार०पी०एफ० ने जाकर भ्रच्छा काम किया है, लेकिन जब नये श्रिधिकारी नई फोर्स ले जाते हैं, तो श्राप जानते हैं कि उनको जानकारी हासिल करने में समय लगता है, जब तक तह में नहीं जायेंगे समझेंगे नहीं, किसी बात की जानकारी जहीं होगी, ज्ञान नहीं होगा, तो उसकी

कण्ट्रोल करन में दिक्कत स्नाती है **भौर** फिर बाहर की फोर्सेंज ने जाकर कन्ण्टोल किया है, लेकिन वहां की फोर्स इसलिए नहीं कर पाई कि बाकायदा उनसे मिली हुई है। उग्रवादियों के बारे में मुझे कहने में जरा भी संकोच नहीं है। इसलिए इस पर भ्रापको गहराई से विचार करना चाहिए कि वहां की फ्तेसें के बारे में म्रापको क्या करना है ? यह इस तरह से रही तो मैं कह सकता हूं कि जो हमारी उम्मीदें हैं वे बहुत जल्दी पूरी नहीं होंगी, जो आपकी आशाएं हैं वे पूर्ण नहीं होंगी। इस बात को लेकर ग्रापको विचार करना होगा । यह जो ग्रापने प्रस्ताव रखा है यह कोई ग्राज की बात नहीं है, ग्राप युरोपीय देशों में जाएं, पश्चिमी ग्रौर पूर्वी युरोप के देशों में भ्रापको इसी तरह से सीमा सुरक्षा पट्टी मिलेगी । दूर जाने की स्रावश्यकता नहीं है, चाइना में जाकर देखिए । चाइना में भी इसी तरह से सीमा सुरक्षा पट्टी बनी हुई है पड़ौसी देशों के साथ ताकि बाहर से कोई भी व्यक्ति म्रा करके मंदरनी हालात को बिगाड नहीं सके, कोई ग्रादमी हमला नहीं कर सके **ग्रौर** उसके वारे में उनको पूरी जानकारी प्राप्त हो जाए। इसी बात को ले करके उन्होंने ऐसा किया है । इसके साथ-साथ उपसभाध्यक्ष महोदय, मैं बहुत ज्यादा समय **भ्रापका नहीं लगा । जो देश-द्रोही सीमा** पार करके ग्राते हैं ग्रौर वापस चले जाते हैं इसलिए कि सुरक्षा पट्टी होने के बा**द** -हम बरनाला सरकार को दोषी ठहराते हैं वहीं उसकी कुछ जिम्मेदारी भारत सरकार पर भी ग्रा जायेगी। उसके जिम्मे एक काम होगा यह देखने का कि कोई बाहर से म्राकर के गडबड़ तो नहीं कर रहा है। इसलिए निहायत जरुरी है कि सर्वसम्मति से इस प्रस्ताव को पास किया जाए।

एक बात दिल्ली के दंगों के बारे में कही गई ग्रौंर मैं भी कहना चाहूंगा। ग्राप जानते हैं इधर 'जाब के ग्रन्दर हालाक भयंकर होते हैं ग्रौर भयंकर नहीं ग्राप जा कर देखिए किस तरह के हालात हैं? किस तरह से लोगों की निर्मम हत्या की जाती है, किस तरह से बस में से उतारकर लोगों की मारा जाता है?

श्री भजन लाल] श्चाप जानते हैं उसका कुछ न कुछ प्रभाव दूसरे प्रांतों में पड़ना स्वाभाविक हो जाता है। लेकिन यह बड़ी दुखदायी बात है। यह नहीं होनी चाहिए । क्योंकि वे लोग तो यही चाहेंगे कि सारे मुल्क में इस बात का बुरा भ्रसर पड़े और भ्रफरा-तफरी फैले। उनकी सिफ एक ही मंशा है कि हिन्दुस्तान कमजोर पड़े । हिन्दस्तान कमजोर तभी होगा जबकि ग्रन्दरूनी बालात खराब होंगे । ग्रन्दरूनी हालात खराब करने के लिए वे दूसरी जगहीं से यहां ग्रा करके गड़बर्डा करने की कोशिश करते हैं। एक जाति के लोगों को मारा जाए श्रीर फिर उसके बदले में लोग दूसरी जाति के लोगों को मारना शुरू कर दें ग्रौर मुल्क में ग्रफरा-तफरी फैले। इसलिए हमारा कर्त्तव्य है कि ऐसी **"श**क्तियों का डटकर मुकाबला करें जोकि देश को तोड़ना चाहती हैं। इस अकेली पट्टी से भी बात बनने वाली नहीं है, इस देश में बसने वाले हर व्यक्ति का भी यह फर्ज बनेगा कि ऐसे लोगों का कैसे मुकाबला किया जाए, किस तरह से इनका कन्डम किया जाए ग्रौर कैसे इसका ईलाज किया जाए । इसलिए मैं गृह मंत्री जी से प्रार्थना करना चाहुंगा कि सारे मामले को जो हालात बने हुए हैं जब तक सख्ती से भाप नहीं दबायेंगे तो काम चलने वाला नहीं है। ग्रापने बडा ग्रच्छा किया है, मैं गह मंत्री जी को मुबारकबाद देना चाहता हूं कि इन्होंने पंजाब में पूरी फोर्स भेज करके जो भी बरनाला साहब की ग्रावश्यकता थी, जरूरत थी, उन जरूरतों को पूरा करने की कोशिश इन्होने की है। इसकी वजह से थोड़े बहुत हालात ठीक हुए हैं । लेकिन ज्यों ही हालात ठीक होते हैं तभी कोई न कोई बड़ा हादसा उग्रवादी कर देते हैं। ग्रभी परसों पुणे में हादसा हुआ है। यह कोई छोटी बात नहीं है। यलसेनाध्यक्ष जिन्होंने देश की कितनी शानदार सेवा की है, जिनका रिकार्ड जिनके कारनामें जिनकी वीरता किसी से छिपी हुई नहीं थी, **देश** में ही नहीं बाहर के मुल्कों में भी, ऐसे व्यक्ति को मार देना कितनी गम्भीर बात है। इंदिरा गांधी की हत्या कोई छोटी बात नहीं थी। जो रोजाना मरते हैं वे भी किसी मां के बेटे हैं। जिस घर में कोई ग्रादमी मर जाए वह ग्रपने कले के पर हाथ रख कर देखें कि उसके घर में क्या हालत होती है। हजार मील दूर बैठा कोई भाई कह दे कि इस कानून की जरूरत नहीं है यह बात कोई मुनासिब नहीं है? इसलिए ज्यादा समय न लेते हुए उपसभाध्यक्ष महोदय, मैं इतना ही कहना चाहता हूं कि यूनैनीमसली इस प्रस्ताव को पास किया जाए उसी में देश का हित है श्रीर देश की एकता भी उसके साथ जुड़ी हुई है। धन्यवाद।

THE VICE-CHAIRMAN, (SHRI PAWAN KUMAR BANSAL): Before I call upon the next speaker, I have to inform the House that the debate has to conclude by 7.30. I have, therefore, to request the Members that they may stick to the time which is allotted to the different parties.

Yes, Mr. Malaviya, the time allotted to your party is 8 minutes.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, संसद के चलते प्रधानमंत्री जी कुछ मंत्रियों के साथ विदेश चले गए थे श्रौर जब वह पालम हवाई श्रड्डे पर श्राए तो उन्होंने संवाद-दाताग्रों से कहा कि विरोध-पक्ष अनुच्छेद 249 के प्रस्ताव का विरोध क्यों कैर रहा है, इसकी जानकारी जानकर मैं ग्राश्चर्य-चिकत हो गया हूं। कि आजादी के बाद 26 जनवरी, 1950 से, जबसे हमारा संविधान लागू हुग्रा है, पहली बार यह ग्रनुच्छेद 249 के प्रयोग पर एक प्रस्ताव गृहमंत्री जी लाए हैं। यदि प्रधानमंत्री जी इस सदन में उपस्थित होते स्रौर विपक्ष की राय को सुनते; तो मैं समझता हूं कि उनका कोई ग्राश्चर्य है, निश्चित रूप से दूर हो जाता ।

मान्यवर, हम ग्रीर हमारा दल, लोकदल हमेशा राष्ट्रीय हिंत के समर्थक रहे हैं ग्रीर राष्ट्रभिक्त में हम लोग किसी से पीछे नहीं हैं । हमारा देश एक रहे, एकता स्थापित हो ग्रीर हमारे देश की जो ग्रखण्डता है, वह ग्रक्षणण रहे, यह हम सभी चाहते हैं । गृह मंत्री जी ने ग्राज जो ग्रपना प्रस्ताव प्रस्तुत किया है, उसके

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केवस दो वाक्य मैं पढ़ना चाहता हूं क्योंकि उसके द्वारा गृह मंत्री जी ने यह बतलाने का प्रयास किया है कि भारत सरकार को क्यों आवश्यकता पड़ी संविधान के अनुच्छेद 249 के अंतर्गत इस प्रस्ताव को प्रस्तुत करने की? अपने वाक्य के प्रथम पैराग्राफ की अंतिम तीन लाईन में मंत्री जी ने कहा है:—

"...and therefore, proposes that the Central Government should have ample power to effectively protect the border States....For that purpose Centre has to arm itself with the effective powers to legislate even on the subjects which happen to be in the State List."

मान्यवर, हजारों लोगों की सन 1980 से म्रातंकबाद के जरिए इस देश में जान चली गई--सन्त निरंकारी बाबा. स्वयं इस देश की प्रधानमंत्री श्रीमती इंदिरा गांधी जी. कांग्रेस के संसद सदस्य माकन जी, उनकी धर्मपत्नी गीतांजली जी, कांग्रेस पार्टी के कौंसलर श्री ग्रर्जन दास, राज्यसभा के सदस्य डाक्टर वी० एन० तिवारी, संत लोंगोवाल, इसके साथ-साथ परसों ही जनरल वैद्य की हत्या हो गई। इसके ग्रतिरिक्त हमारे लोकदल के पंजाब के प्रध्यक्ष चौधरी बलबीर सिंह की भी हत्या हई थी । लेकिन यह बात समझ में नहीं श्रा रही है कि श्राज यकायक क्यों भारत सरकार को इस बात का ग्रहसास हुग्रा कि जो उनके पास सीमावर्ती इलाके हैं, उन पर प्रभावकारी ढंग से काम करने के लिए उनके पास ग्रधिकार नहीं हैं?

मान्यवर, मैं इस राय का हूं कि हमारा जो संविधान है, उसमें कानून बनाने के लिए तीन प्रकार की व्यवस्था है। एक तो उसमें यूनियन लिस्ट है, उस लिस्ट के ग्रंतर्गत उन विषयों पर केवल केन्द्र सरकार को कानून बनाने का प्रधिकार है। इसके बाद स्टेट लिस्ट है ग्रोर इन विषयों पर केवल राज्य-सरकारों को कानून बनाने का ग्रधिकार हासिल है ग्रोर तीसरी मान्यवर, एक कानकरेंट लिस्ट है, जिन विषयों पर केन्द्र सरकार को कानून बनाने का ग्रधिकार हासिल

है भीर साथ ही साथ राज्य सरकार को भी कानून बनाने का अधिकार हासिल है । मान्यवर, जब सन् 1950 में संविधान सभा में इस पर चर्चा हो रही थी, उस समय मान्यवर, एक संशोधन प्रस्तुत किया गया और वर्तमान में जो अनुच्छेद 249 है, वह 226 था, जिस पर माननीय विद्वान सदस्य श्री टी० टी० कृष्णामाचारी जी ने जो अपनी राय व्यक्त की थी सात-लाइनों में, उसका उद्धरण में प्रस्तुत करना चाहूंगा:—

"I am one of those who believesand believes very firmly-that whereever we assign to the Provinces a certain field in which they could act, we must leave the Provinces entirely in sole charge of that field, not because of any rigid adherence to theoretical reasons that the federalism adopted for us should be pure and we should not have a mixed kind of a federalism... and therefore I feel that the responsibilities of Provincial Ministers must be laid squarely on them and there should be no opportunity provided for them to take shelter under the plea of divided responsibility between the Centre and the Provinces."

मान्यवर, हमारे सविधान के अनुच्छेद-1 में कहा गया है---

"India, that is Bharat, shall be a Union of States"

यानी भारत ग्रर्थात् इंडिया राज्यों का एक सघ होगा । मेरी यह धारणा है कि इस प्रस्ताव को पारित करने के बाद जो भी विधेयक लाया जाएगा उससे राज्यों की स्वायत्ता पर कुटारघात होगा ग्रौर हमारे राज्यों के जो ग्रधिकार हैं उनमें कमी होगी।

यहां पर बहुत से कानूनों श्रीर श्रिधिनियमों की चर्चा की गई है । उनमें मैं नहीं जाना चाहता हूं । लेकिन मैं समझता हूं कि भारत के गृह मंत्री की कितनी शक्ति है, उनके कितने श्रिधकार हैं श्रीर वे कितने सर्वशक्तिमान हैं, इसकी उनको जानकारी नहीं है । भारत सरकार में कोई क्षमता नहीं है । श्राप में श्रपने

|श्रो सत्य प्रकाश मालवीय] अधिकारों का प्रयोग करने की कोई क्षमता नहीं है श्रौर जब सरकार में कोई क्षमता नहीं रहेगी तो कोई भी सरकार चाहे वह सम्पूर्ण संविधान को ही बदल दे, सारे कानुनों को सुबह शाम बदल डाले, नित्य नये-नये कानन ले श्राए तो भी वह इस देश का भला नहीं कर सकती है। उग्रवाद केवल कानुन बदल देनें से समाप्त होने वाला नहीं हैं संविद्यान के अनुच्छेद 352 की ओर ध्यान भ्राकषित कराना चाहता हूं क्योंकि अनुच्छेद 352 के भी भारत सरकार को वे सभी अधिकार हासिल हैं जिन ही उनकों आवश्य हता है। यदि कोंई राज्य सरकार ठीक से काम नहीं करती है तो केन्द्रीय सरकार पूरे ग्रधिकार प्राप्त '**कर** सकती है, उसको हस्तक्षेप करने का पूरा ऋधिकार है । इसलिए मैं धारा 355 की ग्रोर ग्रापका ध्यान ग्राकर्षित करना चाहता हं---

"Duty of the Union to protect States: against external aggression and internal disturbance.

It shall be the duty of the Union to protect every State against external aggression and internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution.

मान्यतर, अनुच्छेद 355 का इस्तेमाल करके केन्द्रीय सरकार का यह द्रायित्व है और केन्द्रीय सरकार का यह अधिकार प्राप्त है कि अगर किसी राज्य में या किसी राज्य की भूम में कोई बाहरी विदेशों तत्व आ जाते हैं तो केन्द्रीय सरकार राज्य सरकार की मदद करे, सहायता करे और इस संबंध में राज्य सरकार की राय ले। मैं नहीं समझता हूं कि इप देश में कोई एसो राज्य सरकार होगी जो राज्य हित से काम नहीं करेगी । इसके अतिरिक्त इसमें प्रावधान है--

"Provisions in case of failure of Constitutional machinery in States."

अगर किसी राज्य में संविधान की धारा का फेल्यौर हो जाता है तो केन्द्रीय सरकार को उसमें हस्तक्षेप करने का अधिकार है। जहां तक गृह मंत्री जी की मंशा का सवाल है, मै आपतकालीन धारा 353 की ग्रोर ध्यान ग्राकिषत करना चाहता हं ग्रौर नेशनल सेक्योरिटो एक्ट की ग्रोर ध्यात स्राक्षित करना चाहता हं। जिस वक्त मनिटिनेंस इन्टरनल सेक्योरिटो एक्ट सन 1975 में पारित किया गया थाती इसी संसद में तत्कालीन प्रधान मंत्री जी ने सारे देश को ग्राश्वासन दिया था कि नेशनल सेवपोरिटो एक्ट का दुरुपयोग नहीं होगा । उस बक्त इसका नाम मैंबटेन्स म्राफ सेक्योरिटो एक्ट था म्रोर मब बदल करके एन० एस० ए० हो गया है। उस वक्त इस बात का ग्राप्त्वासन दिया गया था कि इसकी धाराम्रों का दुरुपयोग नहीं होगा । लेकिन इसकी धारात्रों का दुरुपयोग करके लोकनायक श्री जय प्रकाश नारायण जी को जेल में भेज दिया गया। म्रापतकाल जिन परिस्थितियों में लगा वष्ट भी सब को मालुम है। उस समय देशा में कोई स्नान्तरिक गडबड़ी नहीं थी स्रौर देश को किसी बाहरी खतरे का म्काबला नहीं करना था। इसलिए मेरा निवेदन है कि जिस सरहार में क्षमता नहीं है उसको सत्ता में रहने का कोई अधिकार नहीं है। किसी ने कहा है, गवर्न ग्रार गेट' $oldsymbol{x}^{T}$ उट । शासन करिये वरना छोड कर चले जाइये । इस देश में बहुत से लोग ऐसे हैं जो राष्ट्रीय हितों को जानते हैं ग्रौर जिनको राष्ट्रके बारे में जो कुछ हो रहा है उसको जानकारो है । स्राप ग्रपने हाथों में ग्रधिकार लेते जा रहे हैं, लेकिन ग्रापका इतिहास क्या बताया है? कम से कम सन 1980 से लेकर आज तक का समय इस बाल को साबित करता है कि ब्राप में शासन करने की क्षमता नहीं है। ग्राप केवल कान्न बदल कर संविधान में संशोधन करके ग्रन्च्छेट 249 अधिकार लेकर इस देश से उग्रवाद में को खत्म नहीं कर सकते 🍍 ।

SHRI BHASKAR ANNAJI MASOD-KAR (Maharashtra): Mr. Vice-Chairman, Sir, I heard the debate.

SHRI P. N. SUKUL (Uttar Pradesh): I think, yours is a maiden speech.

SHRI BHASKAR ANNAJI MASOD-KAR: The term 'maiden speech' should be changed to 'maidan speech'. It spells like that and we hear maiden speech usually as maidan speech. Sir, I heard the debate with all seriousness and I congratulate each and every one of the Members who have taken part in the debate and showed a sense of national interest which is fundamental to the principle underlying this Resolution moved by Government. I feel that much of the criticism is based on the misapprehension with regard to the provisions of the Constitution, particularly Article 249, secondly, as has been voiced, that there is bound to be some inroad on the provincial autonomy. Keeping in view this criticism, I would like to point out to this august House that Art. 249 is a very sensitive provision which provides that given majority the constitutional Resolution should be passed. It enjoins this House to first come to the conclusion that there is a national interest at stake. The speeches made on both sides have made it clear that a national interest is at stake. Once this position is there, I would appeal to the Members to look back and refer to the debates in this House which have been going on with regard to the boundaries, with regard to the Punjab situation, with regard to drug trafficking, with regard to sensitive areas all along the borders. Those debates offer ample evidence that the national interest is at stake. Now if such is the case, Art, 249 immediately comes into the picture. Our Constitution—and I say this with some sense of responsibility—is not, as is being off and on said, purely a federal constitution. Some of the Members have said that there is inroad on principle of federalism. Sir, the constitutional text will show that there is balance between federalism and unitary form of government. The very Lists which the Members have referred to-of Seventh Schedule-show that there has to be a balance between the State List. the Union List and the Concurrent List. If you look at these Lists, the theory that there is pure federalism will not hold good.

Mr. Vice-Chairman, I would like to emphasise particularly the effect of Art.

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249 and the powers assumed by Parliament under that provision. If you look at Art. 249, which has been cited by my learned friends like Mr. Salve and others, it merely enables the Parliament to make the law. This House will take note of the fact that Art. 249 is a part of the legislative relations between the various wings of the Government. It has nothing to do as is being said, with encroaching upon the subjects. This Article will have to be read, as the Leader of the Opposition should read, along wih Art. 251. If you read Art. 251, it preserves all the powers of the State to make laws even concerning the matters which are taken over under Art. 249. They would not operate only to the extent of repugnancy. This position is made clear by Art. 251. Mr. Vice-Chairman, I would read that Article and it will allay the fears of all the Members who were thinking or who advocated the theory that there was some encroachment on the State List. This is what it says:

"Nothing in articles 249 and 250 shall restrict the power of the Legislature of a State to make any law which under this Constitution it has power to make....."

Further it says:

"...to the extent of the repugnancy the law made by Parliament shall prevail."

So, as you see, if articles 249 and 251 are read together, it provides for ample safeguards and, in fact, it fortifies the balance of the three Lists which have been initially contemplated. So Sir, although it has been voiced in several words right from "mischievous" to "encroachment on the State power", I appeal to the Members, once the national interest is made out, to clothe Parliament with this legislative power. There is neither any inroad into the basic State autonomy nor is there any appropriation of power in favour of any of the wings.

[Shri Bhaskar Annaji Masodkar]

Particularly I would point out that no Member has made a reference to details of the Resolution. I am really surprised that the items chosen by Resolution are specific and they highlight the purpose of taking this power at this stage. They include the power to make laws concerning public order, police, priand offences against laws. You would not find that any other power is being taken away. If you take all these four items together, the intention of constitutional Resolution is absolutely clear. It only wants to protect the unity and integrity οf this country, maintain public order and public tranquillity as has been said by the Home Minister. I think there cannot be any debate on these matters. I am really surprised that when the Government is straining itself to maintain these basic values in the national interest, there should be such a debate.

Thank you, Sir.

SARDAR JAGJIT SINGH AURORA (Punjab): Sir, I would like to say that I totally oppose this Resolution. The integrity of India is as dear to Akali Dal and myself as to anyone else. Sant Longowal gave his life for it. Sikhs generally have contributed more than their fair share towards the security of this country. I would also like to reiterate that we are as keen and determined to deal effectively with the terrorist menace.

Sir, the security of the borders is responsibility of the Centre and always has been, and all the forces employed there come directly under the Centre and it is not that they come under the State. Therefore, the stopping of drug traffic, smugglers and infiltrators really falls within the responsibility of the Centre.

The next thing I want to mention is about article 249. I am not going to discuss it legalistically. My fear is that the implementation of this article as envisaged in the Statutory Resolution is going to be counter-productive. There is no doubt that since the reorganization forces the Punjab Government has been able to deal with the menace of terror-

ists much more effectively. In fact, in the last five weeks, apart from Muktsar, there has been no serious incident. The proof is that in the last fortnight there been no migration from the for-7.00 P.M. ward areas. Possibly it is not realised that if you are going to impose in a specified area direct rule by Centre, it is going to cause confusion. It would be a form of diarchy, and the forces that are now deployed and have started working efficiently in those same areas will be disturbed. Not only that, the local population is not going to kindly to the imposition of the Central rule and the Central forces coming back to Punjab again. If you realise what had hapened just before the Operation Bluestar and what has happened after the Operation Bluestar, you will realise that the apprehensions of the local population is real.

The next point I would like to mention here is that it is unlikely that the forces when they come into the area, will be able to get timely and accurate information. Let us be honest about it that timely and accurate information comes form the locals and for the local administration which is already in existence. When new forces are brought in a new organisation under the Centre takes charge. The local administration would be rattled. They would be disgruntled, and the local population would be unfriendly. It will extremely difficult to handle them. Is it wise for the Centre to bring another organisation seeing that in the last weeks the State Government has started producing good results? The new organisation has started working efficiently. Would it not be more sensible to reinforce success rather than cause a new plan to be brought into it, which will only cause confusion and possibly put the clock back?

Sir, it is important to remember that for any authority to be able to function efficiently, it has to have the confidence of With the history the local population. of the past few years, it is not wise for the Centre to expose itself, come into direct contact again and make new laws. And those laws are going to be like the laws that were made during the past few years. The aim is to take over the responsibility of not only maintaining law and order but even the judicial responsibility. And the judicial responsibility will be taken over in a manner in which the High Court of the State will have no say in the matter of any of the cases. It is quite true that this is only for one year. But any punishment given, any action taken by the Centre during that period cannot be undone when the civil administration comes back after one year or, I should say, after 18 months because for months after the Central law is lifted the Cenral law prevails.

I do know that there are certain charges that come up in the press about the State Government. I also realise that some of them are possibly correct. But one must realise on the whole how the State Government has been able to conduct itself, especially in the recent past.

The situation had got worse after the 26th of January because the Centre has failed to honour its commitment in handing over Chandigarh to Punjab and the killing became much more. The confidence of the public was shaken. To bring that back on to the rails again, to be able to achieve control, it required a tremendous amount of effort. I would therefore, very strongly recommend that rather than bringing about Article 249 and the Statutory Resolution and making new laws, it would be far far better to provide the additional assistance of sixty companies that the State Government has asked for.

Lastly, I would like to mention that the law and order measures alone are not going to solve this problem. It has definitely political overtones. Unless those political overtones are looked into and honoured, I am afraid your mere suppressive measures will not help.

To begin with, the imposition of Article 248 goes totally against the Accord. This State Government came into being after the signing of the Acord and in accordance with it the State Government was going to get additional authority. That is why the Sarkaria Commission had been instituted. This Article would

indicate that the Sarkaria commissions deliberations are just a waste of time because if this Article can be invoked, then instead of giving more authority to the State, even the little authority that they have is taken over by the Centre. It is going to have a very poor impact.

I would also like to mention even to the extent of upsetting certain people, please remember that some years ago an agitation had started and that agitation had started because there were certain political demands that had been denied. During this period instead of giving those political demands a practical shape, what has happened? There was Operation Blue Star, there was carnage that took place in November 1984 and there was a certain amount of desertion. There have been various measures that have been promised by the Centre. So far, not a single person has been punished for the carnage that took place; and nearly four thousand people lost their lives in Delhi and many more outside. On the 2nd of February, when the new Chief of Army Staff took over, he promised that he was going to deal with the deserters' case more Jeniently. Nothing has happened. I may mention again that in the case of poor people who are rioting in jails for more than two years on the charge of being involved in Operation Blue Star, nothing has been done to sort out who was guilty and who was not guilty. With the Accord, which seems to have gone into cold storage. I am sorry to say that this new introduction of the Statutory Resolution will possibly drive a nail into the coffin, instead of reviving it. If you cannot find anybody guilty and punish him for what has happened in 1984 November, the people of Punjab are not going to feel that they are going to get a fair deal more especially when you are going to impose this Central law over the jurisdiction of the State. The Centre is quite capable of finding a solution to the present problem of the terrorists. But certainly delegation of article 249 is not going to give the answer.

SHRI P. N. SUKUL: Mr Vice-Chairman, Sir, I rise to support the Statutory Resolution moved by the hon. Home Minister. This Resolution shows in a big way

[Shri P. N. Sukul]

the deep commitment of our Government to safeguard the unity, integrity and sovereignty of the nation. As we all know for the last five years these have been killing people in Punjab. They are being trained in Pakistan and come over to India to destablise us. So our unity. integrity and sovereignty are at stake now. Some external forces are involved in this case. To deal with external forces suitably who are out to destabilise our country, our Government has been forced to invoke this article 249. By invoking this article we are going to have security belt along the Western border of the country as has been explained by the hon. Home Minister.

After hearing the views expressed by some friends from the Opposition I was rather disappointed. It seems that our hon, friend, Mr. Jaswantji and other friends who spoke enumerated various enactments that are there already. They also said that since Government is having many powers "why they want one more enactment"? It is precisely because of this enactment we can have security belt all along the Western border: and check smuggling and terrorism.

Our hon, friend, Shri Bhajan Lalji said just now and I also believe that still there is an element in the Punjab police perhaps who are in collusion with the terrorists and smugglers. Even if there is 5 or ·2 per cent they can create lot of problems for our country. Our B. S. F. and paramilitary forces are deployed by the Punjab Government, but it is an area of common activity. Even if these forces are there and 5 or 2 per cent of the Punjab police wants to help the terrorists, then, what can you do? They can help them in smuggling, drug trafficking, arms and ammunition, etc. That is why the whole strip has to be completely insulated.

Therefore, this whole area has to be insulated so that all those who want to cross the border are taken to task.

Our hon, friend, Sardar Aurora said just now that in the recent past there was no incident. But in today's newspaper, it

is mentioned that 14 people were killed in a border district of Punjab on the 10th August night and 16 people were killed on the 29th July night.

[The Vice-Chairman (Shri H, Hanuman-thappa) in the Chair].

These happenings are taking place and he still thinks that situation is improving. Recently Gen. Vaidya was killed in Pune. So all these infiltrators are entering our country. How to stop infiltrators, terroists and smugglers? These can be stopped only when the Centre is in complete command of the area. It is an extraordinary situation. Our hon, friend, Mr. Jaswantji said that this article 249 was being invoked for the first time. But some hon, friends from the Opposition have said that this article was invoked on two occasions and the heavens did not fall.

SHRI CHITTA BASU (West Bengal): Under different circumstances.

SHRI P. N. SUKUL: But the federal structure has not collapsed. The Constitution is still there. Our Constitution-makers provided this article to foresee any such situation. If a particular State Government is not in a position to do the needful then under the Constitution it is the responsibility of the Centre to look after that function. The State Governments there for day-to-day functioning. But if there is a serious threat to any part of our land, it will be the responsibility of the Centre to deal with the situation. Perhaps our friends have not seen article 245 (1) and 245 (2) which precedes this article. Under article 245(1), it is written subject to the provision of this Constitution, Parliament may make laws for the whole or any part of the territory of India and Legislature of a State may make laws for the whole or any part of the State. So. the jurisdiction of the Parliament is the entire territory of India and once our Government is satisfied that there is need for this particular article 249 being invoked. I think, there is no illegality in it. Our Comrade Mr. Ghosh was saying in the morning that he did not agree with this provision, that had been made in the Constitution under Article 249. Whether

you agree or you do not agree, it is there, it has been there and it is an integral part of the Constitution. Nothing illegal has been done. Nothing unconstitutional has been done and when this was provided in the Constitution, the Constitution framers must have kept in view question of Centre-State relations. Mr. Upendra was saying the State Government can itself act in the national interest and can do the needful. We do not say Barnalaji is not acting. That way, his Government is trying to act but there are so many compulsions from his own party and others in the State. Our Government is helping them all along and we will help them but so far as this infiltration along the border is concerned we want the whole area to be insulated completely from the terrorists, from infiltrators and from those who connive with them, who instigate them and who help them all along the border, right from Jammu and Kashmir, Punjab and Rajasthan I hope our Home Minister will try to ensure that the entire western border that way is brought under the purview of this propsed that is going to follow the passage of this resolution, I do not know how Mr. Barnala has said and here also, our General, Jagit Singh Arora just now said that it will be counter-productive. How is it going to be counter-productive? I do not know. Unless you are going to incite people, unless you are going not to explain the real import of this article and the purpose of this enactment to the people, how can it be counter-productive? Anybody who says that it will be counterproductive means it is a kind of threat to the Government of India. I take it as a threat. That is why, I can very well understand the case of Mr. Upendra or Mr. Gurupadaswamy or even Mr. Dipen

Ghosh because they belong to the other parties whose Governments are there in Andhra, Karnataka and West Bangal. They might be opposing this thinking that some day, similar restrictions may be imposed or similar conditions may prevail there and the Government may intervene there, entirely different too. But your case is from the western border. This can happen only along the Bangaladesh border and the Indo-Nepal border. Suppose terroristic activities start taking place there also, a day may come when our Government may like to use the same startegy there, too. But as regards Andhra Pradesh or Karnataka, I do not think there can be any such thing. Our Home Minister has already explained that we are interested at the moment only in the western border, in maintaining peace there and in stopping infiltrators there. Interruptions) You are in the habit of reading a lot in between the lines. But that is your complex. If Mr. Dipen Ghosh thinks it can happen in Bengal, it is his complex, not the complex of the Government of India. If our friend, Mr. Upendra, thinks like that, maybe he has something in his mind-well, tomorrow, it may happen there; so I should oppose it. But I tell you, on no ground should you oppose this resolution of the Government that has been brought in the wider interests of the nation, to check the infiltration and the terroristic activities that are taking place in Punjab. I am sure that with the passage of this resolution and the adoption of the Bill that may come subsequently, we will be in a position to deal with the situation squarely because there will be no interference with our forces. Those forces are still there, but they are not in exclusive charge of the territory. From tomorrow they will be The second of the second of the second

[Shri P. N. Sukul]

in exclusive charge of a five-kilometre belt all along the border and then we will see who comes in, who tries to destabilise our country.

With these words, I support this resolution. Thank you.

थो चतरानन मिथाः उपसमाध्यक्ष महोदय, मैं इस बात को समझता हूं कि हमारे देश के हालात बहुत तेजी से खराब होती जा रही है ग्रीर शासक पार्टी उसको रोकने में लगातार फेल हो रही है। एक ग्रमाधारण परिस्थिति पैटा हो रही है कि कौन क्षब मारा जायेगा इसका कोई ठिकाना नहीं है। यह स्थिति जरूर है देश में । लेकिन सरकार ने जो यह सोचा है कि यह प्रस्ताव पास करा कर हम कानून बना लेंगे ग्रौर उसके बाद समस्या का निदान हो जायेगा तो इसे मैं सही नहीं समझता हूं और मैं इसलिए सही नहीं समझता है कि श्रभी तो वहां अकाली पार्टी की सरकार है लेकिन इसके पहले तो राष्ट्रपति शासन था ग्रोर कांग्रेस पार्टी की सरकार थी। तो इच्छा भी भ्रगर इनकी रही हो. तो भी ब्रातंकवादी को नहीं रोका जा सका, **भ्रा**पकी हो सरकार के टाइम भिण्डरवाले जी ने सारा काम किया था जिसके बाद ब्ल्यू स्टार ग्रापरेशन करने को जरूरत पड़ो। श्रापको तो सबपावर थी। प्रापने ही उनको पैटा किया था ग्राप हो के वकत में सारी **बातें** थो । ग्रनच्छेट 249 के मातहत का अधिकार राष्ट्रपति शासन से कम का अधिकार है और आप कम अधिकार मांग रहे हैं। ग्रब थोडा सा कम ग्रधिकार से ग्राप इस समस्या का कैसे निटान कर लेंगे। यह कोई म्रादमी विश्वास नहीं कर सकता है। ५ इसको सिर्फ ला एण्ड श्रार्डर का प्रका नहीं समझता हूं। शासक पार्विक बहुत से माननीय सदस्यों ने कहा है और भैं उनसे सहमत हूं कि इसमें 'सामााज्यवादियों का हाथ पाकिस्तान का हाथ है, पाकिस्तान उन लोगों को ट्रेन्ड करते हैं स्रोर यहां भेजते

हैं । लेकिन यह बात भारत सरकार ग्रंपनी क्यों नहीं कहती है। ग्रंपर सरकार यह बात सही समझती है तो किसने सरकार को रोका था कि एक व्हाइट पेपर निकाले जिसमें सारी बातों का जिक हो कि पाकिस्तान वाले क्या करते हैं. समेरिका वाले क्या करते हैं, इंग्लैंड वाले क्या करते हैं? सरकार डरती क्यों है? सरकार देश के सामने इन बातों को क्यों नहीं रखती? इसलिए कुछ लोग कहते है कि साम्राज्यवाट का बहाना बनाकर यह कानून बनाया जा रहा है। लोगों डराकर इन बातों को बनवाया जा रहा है। हमारा ख्याल है कि सच्ची बात की श्रोर सरकार नहीं जाना चाहती है। मैं एक दूसरी बात सरकार के ध्यान में लाना चाहता हं कि ग्रगर इस तरह का हम कोई कानून बनाये तो उस कानून का वया भ्रासर होगा इसको देखना पड़ेगा। प्रभी बरनाला जी की सरकार के बारे में मंत्री महोदय या सरकार की तरफ से कहा जा रहा है कि वे ग्रच्छे ढंग से काम चला रहे हैं, भारत सरकार उनकी मदद कर रहे हैं। हम लोग भी उनके पक्ष में हैं। वे दुरुस्त रहें, सही करें। लेकिन सच्चाई यह है कि वह सरकार फोल कर रही है। इसलिए ब्राज ब्रगर उनकी इच्छा के विपरीत कोई कानुन हम पास क रते ग्रौर कल के कानुन नाम पर भगर इस्तीफा दे दें भौर कहें कि केन्द्रीय सरकार ने ऐसा किया है इसलिये हम इस्तीफा देते हैं, । हम गृह मंत्री जी से पुछना चाहते हैं कि तब ग्राप क्या पोलिटिकल डिफेंस लेंगे ?

ग्रभी तो उनकी सरकार फेल कर रही है सही ढंग से काम नहीं कर रही है ग्राप यह भी कहते हैं। ग्रीर कल ग्रगर वह यह स्टेण्ड लेंगे तब तो फिर सभी के सभी बादल-बरनाला एक तरफ हो जायेंगे ग्रीर वसी स्थिति में ग्राप उसमें कुछ भी करने में ग्रसफल साबित होंगे इसलिये इस सम्भावना पर भी विचार कीजिये। बरनाला जी ग्रपने दल में भी मजबूत नहीं हैं। उन्हें बादल-तोहड़ा की गोद में न फेंके।

शासक पार्टी के कुछ माननीय सदस्यों ने कहा है कि बरनाला जी इसको पसंद करेंग। पसंद करेंगे तो उनको कहने दीजिये। ग्राप ग्रपनी कह रहे हैं कि पसंद कर रहे हैं उनके फायदे के लिये हो रहा है। तो मान न मान, मैं तेरा मेहमान वाली बात हो रही है । स्राप उनको तो कहने दीजिये कि हां पसंद है। मैं समझता हं कि बिना उनको कान्फिडेंस में लिये हुये यह जो काम किया जा रहा है, यह फिलहाल राजनीतिक तौर से अत्यन्त ही गलत, भ्रामक श्रीर नुकसान-देह काम होने जा रहा है। इस पर सरकार को गम्भीरतापूर्वक विचार करना चाहिये। सच्ची बात यह है कि हम ग्रभी इस काबिल हैं भी नहीं, केन्द्रीय सरकार इस काबिल है भी नहीं कि वह इस परिस्थिति को संभाल सके । ग्रापकी इन्टेलिजेंस फेल कर रही है, पहले भी फेल किया था, ग्रभी भी फेल हुई है। नहीं तो कह देते हैं ग्रातंकवादी कि हम ग्रापको मार देंगे, हिट लिस्ट में रख देता है ग्रौर ग्रभी जनरल वैद्य को मार दिया। तो क्या ग्राप इस ग्रनच्छेद के मातहत अधिकार लेकर यह कानुन बनाइयेगा कि क्या भागे से मातंकवादी बता दें कि कोन टाईम में ग्राएगा, किस जगह पर ग्राएगा, तब ग्राप मारिएगा, ऐसा ग्राप कानुन बनाना चाहते हैं क्या । तभी क्राप इसका कुछ कर सकेंगे क्या ?

सभी तो ताज्जुब है कि सरकार इस बात को नहीं समझती है कि उसका इन्टलिजेंस फल हो रहा है और जब तक ग्राप इसको सही हंग से ग्रागेंनाईज नहीं कर लीजिएगा, तब तक ग्राप को बहाना भी ो है कि प्रांतीय सरकार को कि ग्रापके ही चलते यह सारा काम नहीं हो हा है। ग्रानुच्छेद 249 में ग्राधिकार लेने पर वह बहाना भी खत्म हो जायेगा!

मैं समझता हूं कि यहां राजनीतिक दृष्टिकोण से इस सवाल पर जो विचार करना चाहिये था, वह सरकार विचार नहीं कर रही है! जहां तक केन्द्रीय सरकार की तैयारी की बात है, ग्रांज के ही ग्रखबार टाईम्स ग्राफ इंडिया में सी॰ग्रार॰पी॰एफ॰ के जो एक्स-डाइरेक्टर जनरल थे, श्री सक्सेना साहब उनका लेख निकला है कि एक-तिहाई भी हमारे लोग ट्रेनिंग लेने के लिये माउंट ग्राबू नहीं जाते हैं जब उनके लिये स्पेशल ट्रेनिंग की व्यवस्था होती है।

मैं मती महोदय से जानना चाहूंगा कि नया यह बात सही है ? तो फिर भ्राप ट्रे-निंग नहीं दे पाते हैं, लोग भ्रापके जा नहीं पाते हैं। इसका इलाज भ्रनुच्छेद 249 से होगा नया ?

एक माननीय स**दस्य**ः होम मिनिस्टर सुन नहीं रहे हैं।

भी चतुरानन मिश्रः सरकार बराबर सुनती है। यह मत समझिये कि नहीं सुनती है। कुछ करती नहीं, यह ग्रलग बात है। (समध की घंटी) इन लोगों ने कहा कि पंजाब सीमा पर जो स्मलिग हो रही है. उसका टेरोरिस्टों के साथ सीधा संबंध है । यह सही है किन्तु स्मर्गालम क्या खाली पंजाब बर्डार पर हो रहा है। यह तो सारे भारत में हो रहा है । तो सारे भारत में शस की-जियेगा क्या ? तब ग्रसेम्बली की जरूरत नहीं रहेगी, तब भ्राप तस्करी रोक दीजि-येगा क्या ? हर जगह राष्ट्रपति शासन कर लीजिये और देखिये कि आप उसे रोक सकते हैं क्या? इसलिए स्मगलिंग तो ग्रापके साथ है । वह शुरू से ग्रापके साथ है : यह भ्रापंका राथ छोड़ने वाला नहीं है जब तक ग्राप हैं। ग्रब स्मगलिंग में ग्रौर जो इज में भी टैंकिकिंग है. उसमें भी आपके लोग हैं। मुझे अपृतस्र जाने का मौका मिला था। ग्रभी तो हमारे माननीय सदस्य श्रकाली दल के नहीं हैं--वहां पर जो जोग यह व्यापार करते हैं, उसमें बरनाला जी के भी ग्रादमी हैं ग्रौर बादल जी के भी ग्रादमी हैं । यह बात ठीक है कि बूटा सिंह जी के ग्रादमी नहीं हैं अयोंकि यह तो मजहबी सिख हैं, लेकिन इनकी पार्टी के जो लोग हैं, वह भी स्मगलिंग करती हैं बाईर पर योर भ्राप हिम्मत से काम नहीं ने सकते हैं ग्रीरनडी कुछ 🕆 सकते क्र

इस्पात ग्रौर खान मंत्री (श्रो कृष्ण चन्द्र पंत): ग्राप सोमा के पार तो नहीं चले गये।

श्री चतुरानन मिश्रः हम अभी गये तो नहीं, लेकिन लाये हैं इधर से ही सीमा के पार तो भी हमारा काम है, कई बार जाते हैं। श्राप कभी नहीं जाते हैं क्या? पास-पोर्ट तो मिलता है—ग्रापको नहीं मिले तो हम मदद कर देंगे श्रापकी। इसलिए हमलोग तो जाते हैं सीमा के पार भी विषय (ममय की घंटी) जिसके बारे में हम कहना चाहते हैं, श्रभी इसको ले ही लीजिए, घोड़ो ही देर के लिए ग्रगर कानून यह पास हो जाए—क्या सरकार ने इस पर विचार किया है कि यह जो टेरिस्टों का ग्राँदोलन है, इसका कोई सोशो-इक-नामिक कारण भी है?

अगर सरकार ने सोचा होता तो मैं समझता हूं कि बूटा सिंह जी कम से कम सोचते होंगे, जो विचार उनका रहा है। तो सोशो-इकनामिक कारण क्या है? यह पयूडलिज्म की देन है, यह काबिल जमीन जो इन लोगों के पास है, इसका अगर वितरण नहीं होता है, तो कभी इसका निराकरण नहीं हो सकता है, जो गरीब सिख हैं, जो मजहबी सिख हैं, वह तो हम लोगों के साथ हैं। जिनके पास बहुत पैसा है, जो धनी हैं, जो स्मर्गलिंग करते हैं, जमीन जिनके पास ज्यादा है, वही आतंब-वादो है, (समय को घंटो) लेकिन इस स्टेट्-यूटरो रेजोल्यूशन में एक बाठ देख लीजिए कि सरकार किसके साथ हैं?

इसमें इन्होंने बाकी शेष बातें रखी है, पिब्लक आईर, पुलिस, जुईिशियरी, फि.स तक रखी है कि फीस क्या होगी। लेकिन इन्होंने लैंड का नहीं रखा। जमीन स्टेट लिस्ट में है यह इन्होंने नहीं रखी है, क्योंकि ये जमींदारों को छूना नहीं चाहते हैं। यह समझते हैं कि वेता भगवान से भी ज्यादा पिवल हैं। हम उनको नहीं छुएंगे। और इस सोशियों इकोनोमिक कारण को आप अगर नहीं तोड़ेगे और फिर आप आतंकवादी को रोक कसे सकेंगे। एक और प्रश्त है, वहां, सब से वड़ी समस्या नहर बनने के सवाल पर है। हरियाणा के हमारे पूर्व मुख्य मंत्री जी जो कि इस समय नहीं उनके हा में तो सब वार्डर सुरक्षित नहीं है. उन्होंने किसी पार्टी का बार्डर तो ठीक ही रहने नहीं दिया भ्रव देश का बार्डर ठीक करने के लिए हम से कह रहे हैं। स्ररेमुख्य मंत्र त्व काल में वाजिब ही सतलुज पानी का प्रश्न उठा रहेथे। लेकिन भी उनके लिए कह रहा हु कि नहर का पानी सतलुज नहर हरियाणा तक जाने की बात है वह एक गंभीर बात है। स्रगर ये करना है तो स्राप स्टेट लिस्ट का भ्राइटम नं० 17 क्यों रख स्रेते कि पानी का सवाल भी बीच में हल कर लेंग। इसलिए ग्रापका इरादा समस्या के निदान का नहीं है। मैं सरकार से भ्राग्रह करता हूं कि ग्रभी यह वक्त नहीं म्राया है मीर मगर म्राप ग्रीर भी बरे ढंग से राज चलायेंगे तो ऐसी हालत थ्रा सकती है कि 249 के मताबिक कुछ करना पड़े। लेकिन इतने नालायक शायद भ्रभी तक भ्राप नहीं हुए हैं या फिर मेरा अनुमान शायद गलत है। लेकिन ग्रगर ग्राप पुरा नालायक हो जाइये तब हम इस पर विचार करेंगे कि इसको भी लाग् किया जाए ब्रभी तक हम समझ रहे हैं कि ब्राप इतने नालायक नहीं हुए हैं।

म्राप ग्रगर कह दीजिए कि पूरे नाला-यक हो गए हैं तो फिर हम विचार भ्रवश्य करेंगे । इसलिए बरनाला जी को कम से कम कंफीडेंस में जरूर लीजिए इसके बाद काम करने की बात सोचिए। नहीं तो वे चले जायेंगे। स्थिति भ्रपने हाथ में लीजिए, लेकिन ग्रभी ले करके ही ग्राप से क्या होगा। म्राप तो काफी दिन लिए थे ग्रौर फिर जो हासिल हु**ग्रा वह ग्रा**प जानते ही हैं। इसलिए मैं आपसे यही म्रनरोध करुगा कि इसके राजनैतिक पहलू पर सोचिए । मैं एक मिनट ग्रौर समय लूंगा कानूनन पहलू पर बात की गई सालवे साहब तो हैं नहीं लेकिन मैं गृह मंत्री जी से कहंगा कि मैंने जो संशोधन पेश किया है कि भारत के कुछ राज्यों की सीमा तक इसकी रखा जायेगा । सालवे साहत्र ने कहा है कि यह संशोधन ठीक नही होगा। उन्होंने कहा कि इसका इम्प्लीमेंटेशन ठीक होगा उन्होंने

कहा कि कुछ ही राज्यों में इसकी छाग किया जाएगा। तो इंपलीमेंटेशन तो ठीक होगा लेकिन संशोधन नहीं ठीक होगा यह कैसी विडम्बता जो कुछ मंत्री महोदय ने ग्राश्वासन दिया है ग्रीर प्रिएम्बल में भोजोड़ने की बात कहा है तो मैं उन सेकहना चाहंगा कि उसकी कोई लीगल बैलीडिटी है क्या ? कोई भी बैलाडिट नहीं है। प्रिएम्बल में तो सोशलिजम है, कान्स्टो-टमशन के बाड़ी में कैपिटलिजम । वाड़ी में में ही चलता है। प्रएम्बल तो चलती नहीं। इसलिए शासक पार्टी के माननीय सदस्य नयों भ्रमित हो रहे है जिनका विश्वास सोशलिजम में हैं। श्राप हमको बताइये कि प्रिएम्बल से कहीं कोई काम हमा है ? इसलिए मैं च हंगा कि गृह मंत्री जी इन महीं पर इसका स्पष्टोकरण करें। एक बात फिर हम कहेगे कि ऐसा कुछ काम नहीं करें कि जिससे बरनाला सरकार के साथ उलझ जाए भौर फिर बरिस्थिति भौर खराब हो जाए। इस प्रस्ताव से यही होने जा रहा है।

श्री बूटा सिंह: साहब एक एम्पोरेंस देना च हता हूं चतुरानन जी को कि जब तक ग्राप उधर बैठे है तब तक हम लायक रहेगे। हम तभी नालायक होंगे जब ग्राप बहां से उठकर इधर ग्रा जायेंगे।

श्री चतुरानन मिश्रः यह हमारो कम-जोरो है। इस कमजोरो को हम स्वीकार करते है। असल में हम लोग थोड़ा वैजी-टेरियन हो गए है। अगर हम भो नान-वैजोटेरियन हो जाएं तो श्राप जल्दी चले जायेंगे।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, Mr. T. R. Balu.

SHRI T. R. BALU (Tamil Nadu): Mr. Vice-Chairman, Sir, I am very much thankful to you for having given me this opportunity to express the views of my party, the DMK Party to which I am very proud to belong. I will be failing in my duty if I forget to thank my leader Dr. Kalaignar Karunanidhi who was kind

enough to send me to this House to which our late lamented leader Dr. Anna brought credit to this institution (Interruptions) and enriched the tradition of this House. As far as our young Prime Minister is concerned, he is the embodiment and combination of the conservatism of Pandit Motilal Nehru, the idealism of Pandit Nehru and the pragmatism of Mrs. Indira Gandhi. Sir, my opinion and evaluation about the personality of the Prime Minister may go wrong as our hon. Minister, Mr. Buta Singh, has introduced this Resolution invoking Article 249 of the Constitution, At the outset I want to impress upon you certain things. I recall on occasion when our late Prime Minister, Mrs. Gandhi, had been invited to our State of Tamil Nadu. At that time, our beloved leader Dr. Kalaignar Karunanidhi was the Chief Minister. When he was in power, our beloved late Prime Minister, Mrs. Gandhi, had come to our State to receive a purse amounting to Rs. 6-1/2 crores which was handed over by our beloved leader, Dr. Kalaignar Karunanidhi, for the purpose of our defence fund when the peril of Pakistani invasion had threatened us. Our beloved leader, Dr. Kalaignar Karunanidhi, is second to none to safeguard the interests of the nation and its integrity, unity and reginty of the nation. But I dare to oppose this Resolution brought here with full vigour and energy and power as it is my bounden duty to oppose it because it endangers the Centre-State relations. I once again recall another occasion wherein Karunanidhi our leader. Dr. Kalaignar had categorically stated to the late Prime Minister, Mrs. Indira Gandhi, that he was very thankful to her for the abolition of Privy Purses, nationalisation of Banks, and other things. But at the same time he asked her to note that whenever things went right, we would give her a helping hand. On the other hand, we would fight for our rights. He told her all that. It is the principle of D. M. K. forever.

> Sir, here is a Resolution brought before the House to override the rights of the States. I do not know why this Resolution was brought before the House when there are lots of provisions under

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[Shri T. R. Balu]

which terrorism could be curbed. But our Home Minister has introduced this Resolution. I think it is a sad day for this House. Sir, during the emergency, as one of the soldiers who have fought the emergency and who was under imprisonment is Madras Central iail under MISA for one year along with 500 heroes of our DMK. I recall what our late Prime Minister categorically stated, "I feel sorry for the emergency lapses; I repent for it." It was said on the sands of Marina Beach in Madras. Yes, she was a great leader an admirable world leader. If things were brought before her, if they were wrong, she felt it repent. That is leadership. Here, our Opposition Members and almost all the leaders Opposition have brought before the House the evils of this Resolution. But in spite of it, I don't think the Treasury Benches would heed this wise advice. Now the resolution may be adopted and may be passed.

SHRI KALPNATH RAI (Uttar Pradesh): It will be adopted.

SHRI T. R. BALU: Yes, Sir. I agree with you. You are having the brute majority and it will be adopted. But at the same time, I express my feelings... (*Time bell rings*) Sir, it is my maiden speech. Kindly give me some more time.

Sir, if one is a hero, I don't think any arms or weapons arae necessary to safeguard oneself. But I dare say that if he is a coward, whatever weapons are given to him whatever arms are given to him, he cannot react. It has been proved as far as the Congress Government is concerned, in the Union Territory of Delhi where our beloved leader, the late Prime Minister Mrs. Indira Gandhi was assassinated due to a lapse of the arrangements. And again we lost our beloved general: the great Vaidya due been assassinated who has But T want to security lapses. to know from the Treasury that even if you are armed with special provisions or special laws in any such things which is going to be enactel here. As far as Punjab is concerned, will you be able to safeguard the interests of the

nation, will you be able to safeguard the unity of the nation. (Time bell rings) I cannot to sure because there are things to be discussed in this House. Sir. Centre-State relations are in perilous danger now. You have not consulted Chief Minister of Punjab. Mr. Barnala is not an enemy to you. During the week or so, Prime Minister Rajiv Gandhi has appreciated his activities. He has paid encomiums to him that Mr. Barnala is tackling the situation very well, the law and order problem is being properly tackled. But what is the necessity to introduce this Resolution after 15 days or so? I don't think this is necessary to safeguard the interest of the nation or the integrity of the nation. You have not had. proper consultation with the Chief Minister of Puniab or any officials or any administration there. More than 200 Companies of forces are there. Mr. Barnala has requested for more Companies and more persons to tackle the situation. You say that 5 km, wide belt will be provided. I want to know from Mr. Buta Singh one thing. There are 70,000 farmers living in that area. What are the proposals you are having to safeguard the interests of these peasants? Have you got any measures or steps in view to have proper accommodation for these people as far as their living is concerned? Where will they go for their daily bread? I want to have a categorical reply from the Home Minister to these question when he is replying to the debate. (Time bell rings). Sir, I will conclude just now.

Sir, here our Treasury benches and the Prime Minister are very much worried about terrorism. But at the same time everybody is keeping quiet when the Chief Minister of Tamil Nadu Mr. MGR, is advising his fans and his party people that they should arm themselves with knives for self-defence. But nobody from the Treasury Benches and not even the Prime Minister has commented on that matter, and on the involvement of the Chief Minister advising his party people to arm themselves with knives. Is it not inciting violence? I think the Prime Minister and the Treasury Benches are followinp double standards. When there is an opposition Government anywhere they will move heaven and earth to topple it.

And if there is their own Government or that of their allies, as in Tamil Nadu, they will simply keep mum as MGR is doing now. Why should you not condemn on these things? Do you agree that his call to his people to arm themselves knives is a right thing? Sir, whenever I enter this House, I am afraid there are ten or twelve Anna D. M. K. Members and they will be having knives in their pockets. I am sorry to state it, but it is true. Finally, Sir, before I conclude I want to draw the attention of the Government that all the State apparatus to maintain law and order in the State of Tamil Nadu have broken request the Prime Minister and the Home Minister particularly to look into situation also as they are doing in the case of Punjab. Thank you.

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SHRI NAGEN SAIKIA (Assam): Mr. Vice-Chairman, Sir, we the members of the ASOM Gana Parishad Party always stand for the national interest, integrity of the country and sovereignty of the country. But I and my party, Gana Parishad are totally opposed to the Resolution for invocation of article 249 moved by the hon. Home Minister. To me it appears that it is against the spirit of the Constitution of our country. By this Resolution the autonomy of the States granted by the Constitution is going to be totally withdrawn for a specific period of time. Moreover by this Resolution the legislative powers of the State will be at the marcy of the Centre and thereby the constitutional and democratic rights of the State Legislature will be denied. I am afraid that whichever party sits in power in Delhi may try in future to curb the powers of the State Government with the help of this Resolution. Secondly, the Constitution-makers of our country could not think that such a Resolution would be used to affect the rights of the States without the concurrence of the States concerned, I assume. What is contemplated is that some States may voluntarily give up the right to legislate for a specific period of time to meet some particular, emergency. Without the concurrence of

the State Legislature whenever some attempts will be made to curb this legislative power of a State it would create a feeling of alienation in the State and it would help in upsetting the Centre-State relations also. If this Resolution is moved to meet the Punjab situation only, then also the Resolution is more an excess than a necessity. It gives a hint—which is not true—that the State Government is non-cooperative in dealing with the extremists. Under the existing laws of the country, the Government has enough powers to deal with extremists or terrorists. Army can be deployed in the border areas for protection of the State from terrorists crossing the border from both sides. Moreover, such a Resolution cannot stop individual terrorism. I want to ask the Government whether the Government can ensure that after passing this Resolution there will be no crimes. there will be no violence and no killings. Therefore, instead of moving this Resolution, the Intelligence Department of the Government should have been made efficient and capable for detecting such forces before they can commit crimes. Such a Resolution would prevent the State Government exercising its powers to curb the terrorist forces and face the people morally. It is seen that the country is being led towards a strong Centre instead of giving more autonomy to the States. attitude would create more unhappiness and create more trouble in future. The Government should not try to evovle one mixer for grinding all, it will generate more and more unhapiness.

We, the members of the AGP and our party as a whole are completely against this Resolution.

SHRI CHITTA BASU. Sir, I am totally opposed to this Resolution on fundamental principles. Since you are not naturally to give me some considerable time, I shall be speaking only in brief and in capsule form; rather it is the capsule form which I think is preferred at this stage. Now speeches are also to be in the capsule form.

[Shri Chitta Basu]

I am opposed to this Resolution because article 249 has been invoked, as a matter of fact, to seek effect of article 250, and this is nothing but an exercise of the power under emergency, without promulgating emergency under article 353. I do not have time to explain it. Therefore, my charge is that this is a clever design or a subtle design to exercise emergency power without declaring or promulgating emergency. By this Resolution, the State Legislature have been reduced to ignominous cipher, although in the scheme of the Constitution. State legislatures are also the creatures of the Constitution. And by this Resolution, the State Governments have become more vulnerable to the Constitutional invasion by the Centre. This Resolution seeks to amend the Constitution without going through the due processes of amendment as envisaged under article 365 of the Constitution, although I concede this is for a limited period of time, namely two and a half years, at best. But this reflects the very tendency and the trend of the Government. Therefore, Sir, I am totally opposed to the idea or the principle underlying the Resolution. As a matter of fact, we have been demanding the deletion of article 249. Why do we demand? I have not got the time to explain. It seriously shakes the delicate relationship between the Centre and the States as structured by the Constitution. Now, many Members from the other side argued that this article, article 249, has been a fulcrum of federalism. It is not at all a fulcrum of federalism. I have no time to quote. I only quote what Mr. T. T. Krishnamachari said. He said that it was merely a thing wedge of encouragement to the Centre for attracting more powers for them. What Mr. T. T. Krishnamachari said in those days has come true. Sir, I find, in this connection, an idea has been conveyed that an amendment will be moved by the hon. Home Minister by way of a Preamble which would remove certain apprehensions in the minds of some Opposition Members. But I would only like to mention that this Preamble does not guarantee that the effect of the Resolution would not be extended to other parts of the country other than Punjab or the border States. (Interruptions)

Sir, the hon. Home Minister, the Prime Minister and the Government have said that they are committed to the implementation of the Punjab accord in letter and spirit. I say, this Resolution will become a hindrance in the implementation in spirit and letter of the Punjab accord, because the Punjab accord also conceded the necessity, the need, of restructuring the Centre-State relations and, therefore, they have referred the Anandpur Sahib resolution to the Sarkaria Commission. As I said, this will become. this Resolution will become a hindrance to the implementation of the Puniab accord in spirit and letter.

Lastly, Sir, it is not that the Government does not have enough powers. On the other hand, I charge, they have not made use of the powers, they have not utilised the powers, already given to them by the Constitution and different laws. Therefore, it is apprehended that this special power which this Resolution gives to them will further complicate the issue and make the situation all the more vulnerable.

Thank you.

SHRI DEBA PRASAD RAY: Mr. Vice-Chairman, Sir, I rise to support the Resolution tabled by the hon. Home Minister to invoke article 249. Sir, this august House has debated many issues, major issues and on many major issues, the Opposition had differed from the ruling party, differed from the Government. When they opposed these various measures, when the various Bills were passed despite opposition from the Opposition, we appreciated their sincerit of purpose and their commitment to the cause. But we would appreciate, the country would appreciate. if they understand the role which the nation wants them to play today, if they take the position which the nation wants them to take today, if they kindly express solidarity with the 8.00 p.m. nation at a point of time when the whole nation has to fight together against the forces that are trying to destabilise government, destabilise this nation, destabilise the democratic set-up of India. The whole issue has to be viewed in the light of the backdrop that has prompted the Government to resort to this course, prompted the Government to bring this measure.

Punjab agitation started in 1982. When it started it started as a political agitation with certain political demands. But before long extremism and violence took over that agitation. With the assassination of Lala Jagat Narain and a couple of other people here and there. Government realised that the situation had to be tackled in a different manner and the Government of India did not hesitate to disolve the Government that was led by the Congress Party Chief Minister Darbara Singh. The situation did not defuse. It rather culminated in the declaration for creation of a separate state from within the Golden Temple. The slogan was raised by Bhindranwale to create Khalistan in the body of India and to look for secession from India. That led the Government to take certain stern measures. The country was clamouring for some measures, the country was worried as to why the situation was not being properly tackled, and accordingly the Government of India acted upon the Bluestar Operation was undertaken. The situation was taken care of for some time. Then Rajiv-Longowal Accord was signed. Election was held in the State of Punjab and a popular government was brought in.

But still the situation has not improved. Even after the installation of the popular government led by Shri Surjit Singh Barnala, nobody can deny the fact that two thousand people had to leave Punjab as migratees; nobody can deny the fact that killings are going on regularly. Muktsar is a glaring example of how extremism has seeped into body politic of the nation, because the genesis of the Punjab problem does not lie in Punjab; the genesis of the Punjab problem lies elsewhere. It lies elsewhere. We have been witnessing extremism in the land of Punjab but extremism has not originated in the land of Punjab. It is being originated in the training camps of Alabama and in Pakistan where the extremists are being trained by the Pakistan Government to create problems inside India to destabilise the Indian Government as well as Indian democracy. We have heard the cry of Khalistan in the land of India. But the slogan has not really originated in India; it is rather a vibration of the slogan that was actually raised by Mr. Jagit Singh Chauhan from Canada. So one can easily understand the forces which are acting against this Government. One can easily understand that the Punjab agitation is nothing but an outcome of a conspiracy hatched by the imperialist forces in collusion with the rightist forces within the country to stall India to stall India's progress, to stall India's journey towards socialism. I would like to say why the imperialist forces have gone against India, why imperialism has decided to attack India. Because India under the able leadership of Smt. Indira Gandhi had been fighting for the cause of world peace, had been fighting for the preservation of world peace, had fighting for the cause of humanity. That is why whenever there was a struggle for liberation whether it was the case of Namibia or it was the case of Palestine or it was the case of Nicaragua or it was the case of South Africa-India always stood by them, India always identified itself with those liberation organisation, the struggling As a result of that, imperialism has decided to conspire against India, has decided to destabilise this Government, this country. This House has many occasions expressed its solidarity with the people of Libya, expressed its solidarity with the people of Namibia. expressed its solidarity with the people of Nicaragua, expressed its solidarity with the people of South Africa and when this solidarity was being expressed, the whole House joined together to express solidarity with those people. When the whole House was able to express solidarity with people who were fighting against imperialism, why can't this whole House join together to take a decision to defend the country against the aggression of imperialist forces. I appeal to them to realize the magnitude of the situation, I appeal them to realize the situation, that it is not a dispute between the Government of India and the Government of Punjab, it is not a dispute between the Government of India and the Government of West Bengal, it is not a dispute between the

[Shri Deba Prasad Ray]

Government of India and the Government of Gujarat; it is a dispute, rather a fight, between India and Pakistan, it is a dispute, rather a fight, between India and America, and it is high time for the whole nation to come up together, it is high time for all the political forces to emerge as one man to be able to combat the challenges, to be able to protect the country, to be able to defend the national interests.

Sir, apprehension has been expressed by some friends that this provision may be misutilized by the Government, may be this provision would be utilized to create problems in another Opposition-ruled State. I would request them to realize the fact that this is the same Government led by same Rajiv Gandhi, the Prime Minister, who disagreed to dissolve the Government of Karnataka even after we bagged all the 24 seats out of 28, and even when Hegde tendered his resignation, this Prime Minister did not agree to dissolve the Government. This is the same Prime Minister who has come forward to tell the Government of West Bengal that to solve economic problems of West Bengal he would go to Bengal with his whole Cabinet to sort out the economic problems of that State. This is the attitude of the present Prime Minister towards the Oppositionruled States. There is no reason for them to feel apprehensive. If they have understood the real attitude of the Prime Minister who has been leading the they should have stood by him, should have expressed their solidarity with Sir. I would like occasion when the that this is an whole country has to speak out in one voice that to fight imperialism we have to fight together, to fight imperialism we have to fight as one nation, to fight the conspiracies of imperialism we have to prove the same integrity and unity that has been the tradition of our country.

At the end, Sir, although I have spilled over—my time is over—I would like to teli one very delicate thing, delicate, because, being a young Member of Parliament, a Member of the Upper House, whenever we come across friends and whenever they

want to know our identity, whenever I say "I am a Member of Parliament", the first question a person asks is, "Which constituency do you represent?" When T say "I am a Member of the Raiva Sabha" there is a sceptical expression in his face which is always understood, "Oh, Rajya Sabha!" As if this House really does not carry some weight, that this House does not really carry some dignity. Now, I would like to tell you, Sir, by exercising this power, which is a rare opportunity for Rajya Sabha, we can prove that Rajya Sabha also has a role to play in national political life because this is one of the two major powers that the Rajva Sabha has been provided with under article 249 and article 312. So, by exercising this power let us also prove that we also matter in national life, that this House of Elders-although I am not an elder-also knows how to rise to the occasion and adopt the right measures at the point of time to defend the country, to defend the Government, to defend democracy and to defend the people of India. Thank you, Sir.

SHRI NIRMAL CHATTERJEE: 1 hope Mr. Buta Singh will include this part also in the preamble in order to prove that at the instance of Rajya Sabha the Bill is being introduced!

SHRI PAWAN KUMAR BANSAJ. (Punjab): Mr. Vice-Chairman, Sir, the phenomenon of terronsm that has sprouted and acquired menacing proportions in our country, particularly in the border State of Punjab, is the direct manifestation of the evil designs of hostile foreign powers who are always planning and conspiring to destabilize our country.

SHRI N. E. BALARAM (Kerala); Sir, I request that repetition may kindly be avoided.

SHRI PAWAN KUMAR BANSAL: I think had you not interrupted. I would have finished with that one.

Sir, for the last four years Punjab has been in turmoil. No statistics are required to prove that the land of Punjab has become a virtual hunting ground for the

terrorists. It is also abundantly proved that Pakistan is brazenly training the terrorists and sending them across the border to indulge in acts of violence, subversion and sabotage in this country. The recent initiative to reinforce the law and order machinery in Punjab has brought some positive results, and the number of arrests prove that the terrorist apple-cart is upset. But it has not deterred the hostile foreign powers. They are continuously conspiring and masterminding the actions of the terrorists on the soil, whose creed today is murder of innocent persons and aim, destabilisation India and establishment of Khalistan, howsoever self-defeating this exercise may be. The Muktsar incident in which 14 innocent bus passengers were massacred and the dastardly assassination of Gen. A. R. Vaidya the other day may have helped the enemy to score yet another point through the made and depraved murders. But their infernal machine has failed to set ablaze the fabric of Indias unity and integrity.

Sir, the terrorists' onslaught continues, and in a situation where a challenge is posed to the national unity, the country will not surrender, the country will not compromise. Not by words alone but through action the collective will of the Indian people has to assert itself. The invoking of Article 249 of the Constitution is a right step in this direction. This provision of the Constitution is an innovative one stipulated so wisely by our founding fathers. They knew that in a nascent federal setup a situation could arise where in the overall national interest the primacy has to be accorded to the Centre.

The Government has demonstrated its strong will to resolve the Punjab imbroglio, to curb the violence and crime against humanity with firmness. Today it rests with Rajya Sabha to accord the Union Government that right to introduce a legislation enabling it to make laws with respect to public order, police and prisons etc. and with respect to offences against such laws and also regarding levy of

fees and jurisdiction of courts with respect to these matters.

Sir, I am at a loss to learn of the Chief Minister, Mr. Barnala's opposition to this. He proclaims that Pak-trained terrorists sneak into the State and cause all the bloodshed, and he urges the Central Government to do something about it. He asks for an effective sealing of the border. But now for political expediency he betrays the confidence of all the right-thinking men in the country. His fight to finish the terrorism, his resolve to end the madness that grips Punjab seem to be just hollow proclamations.

Sir, I do not impute motives, But it does make me wonder about the will, the strong political will of Shri Barnala. When a new law is passed in pursuance of to-day's Resolution, it will not tantamount to any impingement or invasion of the autonomy of the State, Sir, it is a temporary measure taken to meet the present extraordinary situation, the situation in which the writ of the State Government has ceased to run in the border areas.

There was some criticism from the opposition about the Centre assuming special powers. I would like to submit that it is a case where the Centre is assuming power not for the sake of power, but it is, in fact, taking upon its shoulders additional responsibilities which it has to do in the national interest.

While referring to the provisions of the Constitution, one of the hon. Members said that Article 355 of the Constitution was already there on the statute book. My submission is that it is precisely because of the mandate of Article 355 which enjoins upon the Union to protect every State against, inter alia, internal disturbances and to ensure that the Government every State is carried on in accordance with the provisions of the Constitution that the present Resolution under Article 249 is being brought about, because no law as such can be passed under Article 355. It is the duty enjined these by upon the Centre which the Centre is now fulfilling.

[Shri Pawan Kumar Bansal]

Sir, because of the time-constraint, I would not take any more time of this august House and would finally urge that today it is the responsibility of every right-thinking citizen in the country to welcome the step which the Central Government is going to take.

Thank you.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Discussion concluded. The hon. Minister will reply tomorrow.

MESSAGES FROM THE LOK SABHA

- (1) The Tamil Nadu Legislative Council (Abolition) Bill. 1986.
- (II) The Constituion (Fifty-Fourth Amendment) Bill, 1986.
- (III) The High Court and Supreme Court Judges (Conditions of Services) Amendment Bill, 1986.

SECRETARY-GENRAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Tamil Nadu Legislative Council (Abolition) Bill,

1986, as passed by Lok Sabha at its sitting held on the 12th August, 1986."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Fifty-Fourth Amendment) Bill, 1986, which has been passed by Lok Sabha at its sitting held on the 12th August, 1986, in accordance with the provisions of Article 368 of the Constitution of India."

(III)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986, as passed by Lok Sabha at its sitting held on the 12th August, 1986.

Sir, I lay a copy each of the Bills on the Table.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The House adjourns till tomorrow, the 13th August, 1986.

The House adjourned at sixteen minutes past eight of the clock, till Eleven of the clock, on Wednesday, the 13th August, 1986.